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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 20th May, 2026**

+ CRL.M.C. 4032/2026 & CRL.M.A. 16324/2026

MOHAMMAD AZEEM ANSARI & ORS.

.....Petitioner

Through: Mr. Mohd. Tasleem and Mr. Vikash,
Advocates.

versus

THE STATE OF NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Shoaib Haider, APP for the State
with Vivek.
Mr. Salman and Mr. Nadeem Ahmed,
Advocates for R-2.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No. 0147/2026 dated 06.04.2026, registered at Police Station Neb Sarai, for commission of offences under Sections 318(4)/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 420/34 IPC), along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Investigation is stated to be over, though, charge-sheet has yet not been filed.
3. The abovesaid FIR was registered on the basis of statement made by complainant-Abdul Rahman on 06.04.2026 in which he claimed that he came in contact of accused-Mohammad Azeem Ansari through his cousin. Complainant was informed that accused-Mohammad Azeem Ansari was in



need of 10,000 USDT and, on his persuasion and promise that he would provide with a higher value/return, complainant transferred 6100 USDT, to him. As per FIR, the accused- Mohammad Azeem Ansari had assured that he had equivalent amount of Rs.6,10,000/- in cash and he had also shown *Trust Wallet QR code* and, believing him, the complainant had transferred 6100 USDT to accused-Mohammad Azeem Ansari through digital mode.

4. However, despite the abovesaid transaction being completed and successful on the complainant's end, the accused kept on putting-off the matter on one pretext for the other, while also claiming that he had not received any such USDT and, therefore, FIR was registered as complainant apprehended that he had been cheated and scammed.

5. According to Investigating Agency, the fact that the accused persons were having cash available with them was depicted through accused-Tanish Joshi @ Subhan and the *digital wallet* of accused-Qousain Ansari @ Qousain Parvez, had been used for transferring the amount.

6. All the three accused persons were arrested and were also remanded to police custody.

7. However, during the initial stage itself, both the parties entered into settlement and complainant appeared before the learned Trial Court and stated that the accused had undertaken to return Rs.6,10,000/- to him and, therefore, on the basis of his such submission, all the three accused persons were granted interim bail which was also regularized, after the entire payment of the abovesaid settlement amount to the complainant.

8. Parties have entered into a comprehensive *Memorandum of Understanding* dated 09.05.2026. Copy of the MoU has been placed on record.



9. Complainant/respondent No.2 is present with his counsel. IO is also present. Complainant has been duly identified by them.

10. When asked, respondent No.2 reiterates that he came into the contact of the accused through his cousin brother and, now, with the intervention of family and well wishers, the parties have ironed out and settled all their disputes. He submits that he has entered into the abovesaid settlement out of his own free will, without any coercion and influence from any corner whatsoever and therefore, he would have '*no objection*' if FIR in question is quashed. He also submits that he has received back the entire amount.

11. When asked, learned APP for the State, on instruction from the IO, submitted that applicant has no bad antecedents of any nature whatsoever.

12. In view of the settlement arrived at between the parties and nature of allegations, continuing with criminal proceedings would serve no useful purpose. Moreover, offence under Section 420 IPC is compoundable in nature.

13. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIRs.

14. Consequently, to secure the ends of justice, FIR No. 0147/2026 dated 06.04.2026, registered at Police Station Neb Sarai, for commission of offences under Sections 318(4)/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 420/34 IPC), along with all consequential proceedings arising therefrom, are, hereby, quashed subject to petitioners depositing cost of Rs. 10,000/-, each, in the account of *Delhi High Court Legal Services Committee (DHCLSC)* within four weeks.

15. Proof of deposit of the cost as well as original MoU and affidavits of



the parties, copies of which have been placed on record, be submitted to the concerned SHO/IO within further two weeks.

16. The present petition stands disposed of in aforesaid terms.
17. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

MAY 20, 2026/ss/pb